based on the profitability of the company and it is determined by the Profit After Tax (PAT) of the company in the previous year as per the following details:

PAT	of CPSE in the previous year	Range of Budgetary allocation for CSR and Sustainability activities (as % of PAT in previous year)
(i)	Less than Rs. 100 Crore	3% - 5%
(ii)	Rs. 100 Crore to Rs. 500 Crore	2% - 3%
(iii)	Rs. 500 Crore and above	1% - 2%

The DPE is not centrally maintaining the data on CSR spendings by CPSE. The requirement to spend two percent of the profits is not yet applicable to Corporates which are not Government companies and would be applicable once the Companies Bill, 2013, as passed by the Parliament, is enacted.

(c) and (d) The performance of CPSEs on CSR and Sustainability is evaluated by the DPE through the MoU mechanism signed with the CPSE concerned. The guidelines make it mandatory for all CPSEs to have a two-tier structure, comprising of a Board level Committee headed by either the Chairman and/or Managing Director, or an Independent Director, and a group of officers headed by a senior executive not less than one rank below the Board level. This two-tier structure is expected to have the authority and influence to be able to move forward the CSR agenda of the company. The implementation of CSR guidelines is also monitored by the administrative Ministry/ Department concerned with CPSEs. An appropriate mechanism is being developed for reporting.

## Embezzlement by companies

†1254. SHRI RAM JETHMALANI: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether it is a fact that there has been continuous increase in the incidents of embezzlement by companies in the country during the last few years;
- (b) if so, the number of such cases which came to light from 2009 to June, 2013; and

(c) the number of such cases during 2009-10 to 2012-13, year-wise and the total amount allegedly embezzled in these cases?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) to (c) The number of cases of embezzlement companies based on complaints received during the period 01-04-2009 to 30-06-2013 are as under:-

Period	No. of cases
1-04-2009 to 31-03-2010	06
01-04-2010 to 31-03-2011	06
01-04-2011 to 31-03-2012	13
01-04-2012 to 31-03-2013	45
01-04-2013 to 30-06-2013	55

Information relating to amounts involved is not maintained in the Registry.

## Transparency in CSR initiatives

1255. SHRI PIYUSH GOYAL: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Government proposes to bring in transparency in Corporate Social Responsibility (CSR) initiatives undertaken by the companies and if so, the details thereof;
- (b) whether the money donated by corporates to eligible NGOs could be treated as their CSR initiatives and if so, the guidelines or rules thereof;
- (c) whether Government proposes to constitute a Board to regulate the utilisation of funds under CSR and if so, the details thereof; and
- (d) whether Government also proposes to mandate companies to publicise utilisation of funds under CSR and, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) to (d) The Companies Bill, 2013 as passed by the Parliament has a provision in Clause 135 that every company having net worth of